

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to amend the National Commission for Women Act, 1990."

The motion was adopted

SHRI CHITTA BASU : I introduce the Bill.

15.33½ hrs.

EDUCATION BANK OF INDIA BILL*

[English]

SHRI CHITTA BASU (Barasat) : I beg to move for leave to introduce a Bill to provide for the setting up of a Bank for the purpose of advancing loans to the students for pursuing higher studies.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for the setting up of a Bank for the purpose of advancing loans to the students for pursuing higher studies."

The motion was adopted.

SHRI CHITTA BASU : I introduce the Bill.

15.34 hrs.

CONSTITUTION (AMENDMENT) BILL*
(Amendment of article 164)

[English]

SHRI CHITTA BASU (Barasat) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI CHITTA BASU : I introduce the Bill.

15.34½ hrs.

SAFAI KARAMCHARI INSURANCE SCHEME BILL*

[Translation]

SHRI MANGAL RAM PREMI (Bijnor) : Mr. Chairman Sir, I beg to move for leave to introduce a Bill to provide for comprehensive and compulsory insurance of Safai Karamcharis against any mishap connected with their work to give them economic protection, safeguard their interests and for matters connected therewith.

[English]

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for comprehensive and compulsory insurance of

Safai Karamcharis against any mishap connected with their work to give them economic protection, safeguard their interests and for matters connected therewith."

The motion was adopted.

[Translation]

SHRI MANGAL RAM PREMI : I beg to introduce the Bill.

15.35 hrs.

NATIONAL COMMISSION FOR SAFAI KARAMCHARIS (AMENDMENT) BILL*
(Amendment of Section 1 etc.)

[Translation]

SHRI MANGAL RAM PREMI (Bijnor) : Mr. Chairman Sir, I beg to move for leave to introduce a Bill to amend the National Commission for Safai Karamcharis Act, 1993.

[English]

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to amend the National Commission for Safai Karamcharis Act, 1993."

The motion was adopted.

[Translation]

SHRI MANGAL RAM PREMI : Mr. Chairman, Sir, I beg to introduce the Bill.

15.36 hrs.

CONSTITUTION (AMENDMENT) BILL*
(Insertion of new articles 330A and 330B, etc.)

[English]

MR. CHAIRMAN : Now, further consideration of the following motion moved by Shri K.P. Reddaiah Yadav on the 19th May, 1995 namely :

"That the Bill further to amend the Constitution of India, be taken into consideration."

Shri Devendra Prasad Yadav – not here.
Shri Ramashray Prasad Singh.

[Translation]

SHRI RAMASHRAY PRASAD SINGH (Jahanabad) : Mr. Chairman, Sir, a provision for reservation in the Lok Sabha and Legislative Assemblies is for other backward classes has been proposed in it. Today, I am reiterating the point as to why the need for reservation arose? It was due to the negligence on the part of ruling party and as a result thereof such a resolution had to be moved today.